

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 229
ANSWERED ON TUESDAY, THE 2ND OF DECEMBER 2025
[11 AGRAHAYANA, 1947 (SAKA)]**

CASES FILED UNDER VARIOUS FORUMS

QUESTION

229. DR. SASMIT PATRA:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कॉरपोरेट कार्य मंत्री

- (a) the total number of cases filed, disposed off and pending as on 14th November, 2025 in NCLT, DRTs, SARFAESI (via respective recovery tribunals) and BIFR, forum-wise details thereof;
- (b) the budgetary allocation, actual budget utilisation and operating cost of each of these forums for the last three financial years (2022-23, 2023-24, 2024-25) and thereby the average cost per case disposed off in each of these forums;
- (c) the total amount recovered (in ₹ crores) through each forum in the aforesaid period and average recovery per case; and
- (d) whether the Ministry considers NCLT as benchmark of excellence?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF
STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

(HARSH MALHOTRA)

- (a) As per the information available, the information on total number of cases filed, disposed off and pending under Insolvency and Bankruptcy Code, 2016 (IBC) in National Company Law Tribunal (NCLT) as on 30.09.2025 is as under:

Total cases filed	53727
Cases disposed off	46725
Pending cases	7002

With regard to the cases pending in erstwhile Board of Industrial and Financial Reconstruction (BIFR), all such cases were transferred to the NCLT after BIFR was dissolved on December 1, 2016.

Further, as per details of cases provided by the Department of Financial Services (DFS), a total of 1,78,172 cases are pending as on 14.11.2025 with Debt Recovery Tribunals (DRTs). SARFAESI (Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest) cases are also handled by the DRTs, and a total of 66,876 Securitization Application (SA) cases are pending with DRTs as on 14.11.2025.

(b) The details of budgetary allocation and actual budget utilisation, for the last three Financial Years (FY) in NCLT and DRT are as follows:

Particulars	NCLT	DRT
FY 2022-23		
a. Budgetary Allocation (₹ Cr)	86.80	155.72
b. Actual Budget Utilisation (₹ Cr)	86.27	154.79
FY 2023-24		
a. Budgetary Allocation (₹ Cr)	108.37	171.95
b. Actual Budget Utilisation (₹ Cr)	99.85	175.55
FY 2024-25		
a. Budgetary Allocation (₹ Cr)	135.87	212.07
b. Actual Budget Utilisation (₹ Cr)	122.59	183.63

Keeping in view the differences in the nature and kind of cases, their complexity, stage-wise procedures involved, and other operational variables, as well as the non-availability of any validated formula or mechanism, such a computation, for arriving at a figure of operating cost or an average cost per case disposed of, would not yield a accurate representation of resource utilization.

(c) The financial year – wise details of total amount recovered by DRT is as under:

S No	Period	Cases disposed	Amount Recovered (Rs. in crores)
1.	2022-23	29,124	7,669.16
2.	2023-24	36,395	10,090.71
3.	2024-25	30,2397	9,332.18

NCLT deals with the resolution of companies under the Insolvency and Bankruptcy Code, 2016 (IBC). The financial year-wise details of total amount realizable by way of resolution under the IBC are as under:

S No	Period	Number of Resolutions	Total Admitted Claims	Total Realisable Value	Realisable Value as % of		
					Admitted Claims	Liquidation Value	Fair Value
1.	2022-23	186	1,53,567	55,361	36%	128%	85%
2.	2023-24	263	1,68,927	46,176	27%	136%	94%
3.	2024-25	259	1,62,746	55,821	34%	230%	157%

(d) NCLT has been constituted under Companies Act, 2013 as a quasi-judicial body to discharge various functions under Companies Act, 2013. In addition, NCLT has been designated as the Adjudicating Authority under the IBC. NCLT has been discharging its functions in accordance with relevant provisions of such Acts, rules and regulations made thereunder.
